



Government of Jammu and Kashmir  
**Finance Department**  
Civil Secretariat, Jammu.

**Notification**  
**Jammu, the 1<sup>st</sup> of February, 2017**

**SRO 30.-** In exercise of the powers, conferred by section 79 of the Jammu and Kashmir Value Added Tax, 2005, the Government in order to facilitate voluntary payment of tax arrears payable under the Jammu and Kashmir Value Added Tax, 2005, directs that:-

- 1) there shall be remission of 100% of the penalty and the interest on arrears of the tax in respect of all the dealers registered under the provisions of Jammu and Kashmir Value Added Tax, 2005, who pay the arrears of VAT, assessed/re-assessed up to the accounting year 2015-2016, in six equal monthly installments, with the first installment to be paid within one month of the publication of this notification.
- 2) the remission of interest and penalty shall be available to the following categories of dealers:-
  - i) who have paid their admitted/assessed tax for all the accounting years up to 2015-2016, in part or in full and deposit the balance payable amount of tax in six equal monthly installments, with the first installment to be deposited within one month of the publication of this notification;
  - ii) such dealers, who have been assessed up to the accounting year 2015-16, shall simply file a declaration as may be prescribed by the Commissioner for that particular year(s)

